

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1521
TO BE ANSWERED ON 14TH MARCH, 2023**

DENIAL OF MTP PROCEDURE

1521: SHRI A.A.RAHIM

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware of practice of denial of medical termination of pregnancy (MTP) to women in government hospitals and ensuing exploitation by private clinics, if so, the steps being taken to tackle the issue;
- (b) whether the Ministry has any data on the number of MTP procedures carried out in the country;
- (c) If so, the details of Government hospitals talukwise and district-wise and medical colleges, State-wise;
- (d) The data on the number of MTP procedures performed in private hospitals, State-wise; and
- (e) The number of Government and private hospitals, that provide MTP procedure, State-wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE**

(DR. BHARATI PRAVIN PAWAR)

(a) to (e)

Ministry of Health & Family Welfare, Government of India, implements Comprehensive Abortion Care (CAC) program which is an important reproductive health component of the RMNCH+A strategy under National Health Mission (NHM).

To expand access to abortion services under Comprehensive Abortion Care (CAC) program, NHM provides support to the States and UTs for various activities as proposed by the States / UTs in annual Project Implementation Plan:

- Capacity building of medical officers on safe abortion techniques.

- Procurement of equipments and drugs required for provision of services.
- Information, Education and Communication (IEC) activities to generate awareness in the community.
- Issuance of Guidelines on training and service delivery for provision of safe and legal abortion services

As per the regulation 4, sub – regulation (5) of Medical Termination of Pregnancy Regulations, 2003, every head of the hospital or owner of the approved place shall send to the Chief Medical Officer of the State, in Form II a monthly statement of case, where medical termination of pregnancy has been done.

States/UTs wise abortion data for financial year 2021-2022 (as reported by States/UTs) in HMIS is annexed.

Annexure

States/UTs wise HMIS data of abortion cases for financial year 2021-2022 (as reported by States/UTs)

State/UTs	Cases (Spontaneous+ Induced)
Andaman & Nicobar Islands	1111
Andhra Pradesh	19598
Arunachal Pradesh	2567
Assam	82990
Bihar	11880
Chandigarh	1441
Chhattisgarh	30441
Delhi	24898
Goa	1570
Gujarat	30187
Haryana	47386
Himachal Pradesh	8855
Jammu and Kashmir	12478
Jharkhand	23357
Karnataka	57173
Kerala	21951
Ladakh	431
Lakshadweep	45
Madhya Pradesh	77760
Maharashtra	180440
Manipur	2640
Meghalaya	3611
Mizoram	1309
Nagaland	877
Odisha	57268
Puducherry	1797
Punjab	35601
Rajasthan	85859
Sikkim	486
Tamil Nadu	114404
Telangana	6592
The Dadra and Nagar Haveli and Daman and Diu	1460
Tripura	4252
Uttarakhand	7687
Uttar Pradesh	75721
West Bengal	108511
All India	1144634